

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH ::

O.A.No.778/93.

Date: 12.7.1993.

Between:

B. Vijay .. Applicant

And

1. Chief Post Master, A.P.Circle,  
Hyderabad.
2. Director of Postal Services,  
Hyderabad City Region,  
Hyderabad.
3. Senior Superintendent of  
Post Offices, Hyderabad  
South East Division, Hyd.

.. Respondents

APPEARANCE:

Counsel for the Applicant : Sri S.Ramakrishna Rao, Advocate

Counsel for the Respondents: Sri V.Bhimanna, Addl. CGSC

CORAM:

THE HON'BLE MR. JUSTICE V. NEELADRI RAO, VICE-CHAIRMAN

THE HON'BLE MR. P.T. THIRUVENGADAM, MEMBER (ADMN.)

(ORDER OF THE DIVISION BENCH DELIVERED BY HON'BLE SRI  
JUSTICE V. NEELADRI RAO, VICE-CHAIRMAN )

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*X*  
The applicant was suspended from 26.9.1988 to 17.8.1989 pending enquiry. After enquiry, the pay of the applicant was reduced by three stages by way of punishment. Then the applicant made a representation dated 8-5-1992 to 2nd respondent requesting him to regularise the period of suspension

... 2/-

(3)

: 2 :

as duty. The same was rejected by order dt. 17.11.1992,  
~~does not allow to represent him~~  
But it is treated for the applicant that is submitted  
by him on 9.7.1992 (Annexure-VI) praying for treating the  
period of suspension as leave as per proviso to FR 54-B(7).  
It is further stated for the applicant that the said repre-  
sentation is not yet disposed-of.

2. In the circumstances, Respondent No.2 is directed  
to dispose-of the said representation within two weeks  
from the date of receipt of this order. If the alleged  
representation dt. 9.7.1992 is not reached/traced in the  
office of 2nd respondent, the said respondent ~~require~~  
~~has to inform~~  
the applicant to come ~~out~~ with fresh representation  
in regard to the same, and the same has to be disposed-of  
within two weeks from the date of receipt of the same.  
The O.A. is ordered accordingly. No costs.

P. T. Thiruvengadam

Member (A)

V. Neeladri Rao

Vice-Chairman

(Dictated in open court)

STV/7/83  
Deputy Registrar

Tgrh.

1. The Chief Postmaster, A.P.Circle, Hyderabad.
2. The Director of Postal Services, Hyderabad City Region, Hyd.
3. The Senior Superintendent of Post Offices,  
Hyderabad South East Division, Hyderabad.
4. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT.Hyd.
5. One copy to Mr. V. Bhimanna, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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22nd Aug 1993  
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TYPED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 12-7-1993

ORDER/JUDGMENT:

M.A. /R.L. C.A. No.

in

O.A. No. 778/93

T.A. No.

(w.p.)

Admitted and Interim directions  
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.

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